



2026:AHC:46305

HIGH COURT OF JUDICATURE AT ALLAHABAD

WRIT - C No. - 8402 of 2026

Seema Yadav

.....Petitioner(s)

Versus

State Of U.P. And 2 Others

.....Respondent(s)

Counsel for Petitioner(s)	:	Sarthak Mishra, Yogesh Kumar Srivastava
Counsel for Respondent(s)	:	C.S.C.

Court No. - 6

HON'BLE PRAKASH PADIA, J.

1. Heard learned counsel for the parties and perused the record.
2. In view of the order proposed to be passed herein, no useful purpose would be served by putting the private respondents to notice and keeping this petition pending before this Court. However, in case the private respondents feels aggrieved by the order their right to seek modification/variation of the order is being kept reserved.
3. The basic relief sought by the petitioner in the present petition is to direct the respondent No. 2-Sub Divisional Magistrate, Tehsil Sadar, District Azamgarh to decide application of the petitioner dated 28.03.2022 filed under Order IX Rule 13 C.P.C. in Case No. 9/2007-2008 (Seema Yadav Vs. Soniya), filed under Section 161 of U.P.Z.A.L.R. Act expeditiously.
4. The matter is pending before the respondent No.2 since 28.03.2022 and considerable time has already been lapsed but till date no final decision has been taken in the matter.
5. In the facts and circumstances of the case, the present petition is disposed of directing the respondent No. 2-Sub Divisional Magistrate, Tehsil Sadar, District Azamgarh to decide the aforesaid case strictly in accordance with law most expeditiously and preferably within a period of three months from the date of production of certified copy before the respondent No.3 but

without granting unnecessary adjournment unless there is no legal impediment.

6. It is made clear that this Court has not adjudicated the matter on merits.

February 27, 2026
Vikram

(Prakash Padia,J.)